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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.750 of 1996

DATE OF ORDER: 1.7.96

BETWEEN:

1. R.R.SUDHAKAR
2. T.SRINIVASA RAO

.. Applicants

and

1. The Chief Commissioner,
Customs & Central Excise,
Hyderabad Zone, Lal Bahadur Stadium Road,
Basheerbagh,
Hyderabad,

2. The Commissioner-I,
Customs and Central Excise,
Lal Bahadur Stadium Road,
Basheerbagh,
Hyderabad.

.. Respondents

COUNSEL FOR THE APPLICANT: Shri P.NAVEEN RAO

COUNSEL FOR THE RESPONDENTS: SHRI V.RAJESWAR RAO, ADDL.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE)

JUDGEMENT

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE))

Heard Shri P.Naveen Rao, learned counsel for the applicants and Shri V.Rajeswara Rao, learned standing counsel for the respondents.

2. There are two applicants in this OA. This OA is filed for ~~settling and~~ staying ^{and} the Establishment Order in C.No.II/3/37/96-Estt.2 dated 17.5.96 of R-1 and the

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Establishment Order (NGO) No.46/96 dated 20.5.96 of R-2 whereby the initial transfer in Establishment Order (NGO) No.42/96 dated 25.4.96 was stayed and for further consequential direction to the respondents to implement the orders of transfer issued in the Establishment Order No.42/96 dated 25.4.96 in toto by admitting the applicants to duty at Hyderabad as ordered in Establishment Order dated 25.4.96 with continuity of service and further consequential benefits.

3. When the OA was taken up for admission hearing, the learned counsel for the applicants produced the Establishment Order No.76/96 dated 25.6.96 whereby it has been directed that the employees who were relieved in pursuance of the order dated 25.4.96 prior to 17.5.96 will be permitted to join in the place of posting as indicated in the order dated 25.4.96. The learned counsel for the applicants further submitted that in view of the revised order dated 25.6.96, the OA has become infructuous.

4. In view of the above, the O.A. is dismissed as infructuous at the admission stage itself. No costs. A copy of the order dated 25.6.96 is taken on record.

an
(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: 1st July, 1996
Open court dictation.

vsn

Amrit
Dy. Registrar (3)

Cmt No. 31

: 3 :

Copy to:-

1. The Chief Commissioner, Customs and Central Excise, Hyderabad Zone, Lal Bahadur Stadium road, Basheerbagh, Hyd. (alongwith a copy to OA)
2. The Commissioner-I, Customs and Central Excise, Lal Bahadur Stadium road, Basheerbagh, Hyderabad (alongwith a copy to OA)
3. One copy to Sri. P. Neveen Rao, advocate, CAT, Hyd.
4. One copy to Sri. K. Ramulu, Addl. CSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

RSM/-

9/7/96

DA-750796

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED:

1/7/96

ORDER/JUDGEMENT

D.A. NO./R.A./C.P. NO.

IN

D.A. NO.

750796

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

केन्द्रीय प्रशासनिक विधिकाल
Central Administrative Tribunal
DISPATCH

15 JUL 1996

हैदराबाद बैचारिक
HYDERABAD BENCH